

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-51(PB)/2018

IN THE MATTER OF:

Neeraj Seth	APPLICANT / PETITIONER
Vs		
Almond Infrabuild Pvt. Ltd. & Ors.	RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPLICANT :- Mr. Shaurya Sharma, Advocate
Mr. Ankit Khurana, Advocate

For the RESPONDENT :- Mr. Neeraj Matta, Advocate

ORDER

✓
Learned counsel for the petitioner is present. Learned Senior counsel for the corporate debtor seeks for one more indulgence for filing reply. Taking into consideration the said representation a week's time is finally granted to the corporate debtor to file its reply. It's needless to say that a copy in advance is to be made available to the learned counsel for the petitioner and petitioner to file rejoinder if any, within a period of five days thereafter.

Post the matter on 26th February 2017.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(VARADHARAJAN)
MEMBER (JUDICIAL)**

**Deepak Kumar
05.02.2018**